

***IN THE HIGH COURT OF BOMBAY AT GOA***

**LD-VC-CW-49-2020**

Levino Pereira

.... **Petitioner**

*Versus*

State of Goa and Ors.,

.... **Respondents**

Shri Gaurish Agni, Advocate for the Petitioner.

Shri Devidas J. Pangam, Advocate General with Shri Geetesh Shetye, Additional Government Advocate for Respondents No.1 and 3.

Shri Sahish Mahambrey, Advocate for the Respondent No.2.

Shri P. A. Kamat, Advocate for the Respondent No.4.

Shri J. E. Coelho Pereira, Senior Advocate with Shri V. Braganza, Advocate for Respondents No. 5 and 6.

***Coram: DIPANKAR DATTA, CJ &  
M. S. SONAK, J.***

***Date : 7<sup>th</sup> July, 2020.***

P. C.:

Heard Shri Agni for the Petitioner, Shri D. Pangam the learned Advocate General alongwith Shri Geetesh Shetye for Respondents No. 1 and 3, Shri Mahambrey for Respondent No. 2, Shri P. A. Kamat for Respondent No.4 and Shri J. E. Coelho Pereira, Senior Advocate with Shri V. Braganza, Advocate for Respondents No. 5 and 6.

2. At the request of and with the consent of the learned Counsel for the

parties we dispose of this Petition at the stage of admission.

3. In pursuance of our earlier Order dated 16.06.2020, the Respondent No. 4-Panchayat has inspected the site and also issued instructions to Respondents No. 5 and 6 to stop further constructions. Mr. Pereira, learned Senior Advocate for Respondents No. 5 and 6, on basis of instructions, makes a statement that Respondents No. 5 and 6 will not proceed with any construction until they obtain necessary permissions/approvals from Respondents No. 2 and 4. He says that necessary applications seeking regularisation/permissions have already been made to Respondent No.2 and will be made to Respondent No.4.

4. Mr. Mahambrey, the learned Counsel for Respondent No.2 states that the Planning Authority will take appropriate action in accordance with law.

5. Mr. P.A. Kamat, learned Counsel for Respondent No. 4-Panchayat also states that the Panchayat will take action in accordance with law.

6. Accepting the aforesaid statements, including, in particular the statement made on behalf of Respondents No. 5 and 6 and directing the Respondents to act accordingly, we dispose of this Petition. The authorities are also directed to consider and dispose of the applications made or to be made by and on behalf of Respondents No. 5 and 6 in accordance with law.

7. The Petition is disposed of in the aforesaid terms.

***M. S. SONAK, J.***

***CHIEF JUSTICE***

msr.